

**NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH  
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
BENGALURU BENCH, BENGALURU, HELD ON 26.09.2019

**CAUSE LIST - 2**

PRESENT: 1. Hon'ble Member (J), Shri Rajeswara Rao Vittanala  
2. Hon'ble Member (T), Dr Ashok Kumar Mishra

CP/CA No.	Purpose	Sec	Name of Petitioner	Petitioner Advocate	Name of Respondent	Respondent Advocate
CP(IB) No. 48/BB/2018	For hearing IA 463/19 IA 471/19	Sec 9 of I&B Code 2016	Vishwas Concrete Pvt Ltd	Perikal Arjun J Sagar Associates	Pranee Infrastructures Pvt Ltd	Shri Vinod Sunder Raman, IRP

ADVOCATE FOR PETITIONER/s:

ADVOCATE FOR RESPONDENT/s:

Vinod Sunder Raman

IRP

4-11-19

RICAB CHAND

for CD Directors



P TO

**ORDER**

Heard Shri Vinod Sundar Raman, learned IRP along with Shri Ricab Chand, learned Counsel for the Respondent. Learned Counsel for the Corporate Debtor submits that even though IA for liquidation is filed, they are inclined to submit a Resolution Plan to the IRP and IRP may be directed to consider the same before the CoC. Therefore, we are inclined to grant time to place Resolution Plan to the IRP and thereafter IRP is at liberty to file necessary application. Post the case on **09.10.2019**.



**MEMBER (T)**



**MEMBER (J)**